

Vehicle Load Clause

It is hereby understood and agreed, subject otherwise to the terms, conditions and exclusions of the Policy and endorsed hereon, that in the event of any of the insured's vehicles being left loaded overnight where the goods are already sold but not yet delivered whilst in or on the premises described in the Schedule hereto The Company will indemnify the insured in respect of such load in the event of loss or damage by any of the perils Insured against by this Policy.

The indemnity provided herein shall be subject to the limit of indemnity as specified in The Schedule.